COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOs. 1347, 1348 & 1349 OF 2018 IN DFR NO. 2748 OF 2018

Dated: 3rd October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Teestavalley Power Transmission Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri

Mr. Ankur Gupta

Counsel for the Respondent(s) :

ORDER IA No. 1347 of 2018

(Appln. for seeking permission for replacement of paper book of memo of appeal)

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for replacement of paper book of memo of appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, permission for replacement of paper book of memo of appeal is granted. Application is disposed of.

IA No. 1348 of 2018 (Appln. for delay in filing appeal)

Issue notice to Respondents returnable on 14.11.2018. Dasti, in addition, is permitted.

List the matter on <u>14.11.2018.</u>

(S.D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

mk/kt